

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 23 OF 2021 (SZ)**

**IN THE MATTER OF:**

Sama Soma Narsaiah & Ors

....

Applicant(s)

Versus

Union of India & 8 Others

....

Respondent(s)

**REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R4)**

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**Place: Hyderabad**

**Date: 07-03-2022.**



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**REPORT DATED 05.03.2022 OF THE TELANGANA STATE POLLUTION CONTROL BOARD IN OA No. 23 OF 2021 FILED BY SRI SAMA SOMA NARASIAH AND OTHERS VS UNION OF INDIA & OTHERS.**

It is to submit that Sri Sama Soma Narasaiah and others have filed an Application before the Hon'ble National Green Tribunal, Southern Zone, Chennai (Application No. 23 of 2021) against M/s. K. Thirumal Reddy, Building Stone & Road Metal Quarry - 4.0 Ha. located at Sy.No. 1109, Ippagudem (V), Station Ghanpur (M), Jangaon District (9<sup>th</sup> Respondent) and the main prayer of the applicant is as follows:

- (1) *Appoint an independent experts committee to ascertain the ground situation at Ippagudem Stone mining Quarry, stone crusher and Tar/RCC Mix Plant run by Respondent No.9 for taking appropriate action.*
- (2) *Direct the Respondent No. 1 to 4 to take action according to law on the Respondent No. 9 for violating the Mining lease and mandatory precautions fixed by way of siting guidelines by CPCB/TSPCB.*
- (3) *Direct the Respondents 5, 6 & 8 to assess the damage caused to health of population, houses, agriculture, bore wells and Ippagudem, Rangarayigudem, Komatigudem, Kotulabad, NarasingapuramTanda Villages of JanagaonDistrict of Telangana State due to the polluting activities of Respondent No. 9.*
- (4) *Direct the State of Telangana and Telangana PCB to implement the order dated 5.7.2016 in O.A. No. 3 of 2016 (SZ) Suo-Motu and submit the report.*

The Hon'ble NGT, Chennai has heard the matter and passed orders dated 03.02.2021 constituting a Joint Committee comprising of

1. *The District Collector, Jangaon District of Telangana State, or a Senior Officer not below the rank of Assistant Collector or Sub-Divisional Magistrate to be deputed by the District Collector*
2. *A Senior Officer from Telangana State Pollution Control Board (TSPCB) as designated by its Chairman,*

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3. *A Senior Officer from the Directorate of Mining and Geology of concerned area and*
4. *A Senior Officer from State Environmental Impact Assessment Authority (SEIAA) of Telangana State*

The Hon'ble NGT directed the Joint Committee to inspect and verify the following:

- I. *The committee is directed to ascertain as to whether there is any violation of Siting criteria, compliance of the conditions imposed in the environmental clearance as well as consent granted by the respective authorities, whether the pollution control mechanism provided are sufficient to curb the possible noise as well air pollution, whether on account of the operation of the 9<sup>th</sup> respondent unit, there is any damage caused to nearby water bodies as alleged by the applicant and also environmental degradation and if so, what are all the remedial measures to be taken to restore the same apart from imposing environmental compensation for the damage caused to the environment on account of the alleged illegal activities of the 9<sup>th</sup> respondent.*
- II. *The committee is also directed to ascertain as to whether the 9<sup>th</sup> respondent had exceeded the mining area or the quantity permitted and if so, what is the excess quantity mined on account of the alleged illegal mining and if so, what is the quantum of compensation that has to be collected towards royalty and penalty as per the concerned rules and also the cost required for restoring the damage caused on account of such illegal mining.*
- III. *The committee is also directed to ascertain as to whether there was any health impact on account of the operation of the 9<sup>th</sup> respondent unit, within a reasonable distance within which the possibility of the pollution may have impact.*
- IV. *The committee is also directed to consider the question of directions issued by this Tribunal in O.A. No. 03 of 2016 (Suo-Motu based on the*

(3)

news item published in "Eenadu" Telugu Newspaper, dated 29.12.2015 Vs. The Chief Secretary, Government of Telangana and others dated 05.07.2016).

- V. The committee is directed to submit the report to this Tribunal on or before 10.03.2021, by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hard copies to be produced as per rules.

In this regard, as per the Hon'ble NGT orders dt.03.02.2021, the Joint Committee with the following officials is constituted:

- a. Sri Abdul Hameed, Additional Collector (Local Bodies), Jangaon District
- b. Sri P. Madhusudhan Reddy, Deputy Director, Mines & Geology, Warangal.
- c. Sri G. Gangadhar, Secretary, SEAC and representative SEIAA, Hyderabad.
- d. Sri M. VenkatNarsu, EE, TSPCB, RO-Warangal.

The Joint Committee has conducted inspection of the Building Stone & Road Metal Quarry, Stone Crushing Unit & Hot Mix Plant on 05.03.2021 & 18.03.2021, verified the contents of application filed in the Hon'ble NGT, also enquired with the local people and submitted reports on 09.04.2021 and 03.08.2021.

The Hon'ble NGT vide order dated 18.02.2022 directed the State Pollution Control Board and the applicant to file their respective further report and objection (if any) to the report on or before 08.03.2022 by e-filing in the form of searchable PDF and the matter is posted on 16.03.2022.

In this regard the following is submitted:

➤ **LOCATION AND COMPLIANCE WITH SITING CRITERIA**

M/s. K. Thirumal Reddy, Building Stone & Road Metal Quarry - 4.0 Ha. located at Sy.No. 1109, Ippagudem (V), Station Ghanpur (M), Jangaon District and M/s. Shriya Constructions (Stone Crusher & Hot Mix Plant, extent – Acres 6.20 Guntas) is located at Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M),

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Jangaon District. The Stone Crusher & Hot Mix Plant is located adjacent to the stone metal quarry. The stone quarry & crusher is surrounded by:

North – Approach road followed by tree plantation & Agricultural lands

East – Approach Road followed by Agricultural Lands

South – Ready Mix Concrete (RMC) plant followed by Village Road followed by Agricultural Lands

West – Hillock.

The Stone quarry is located at a distance of 1341m from the nearest habitation i.e., Narsingapur Thanda and crusher is located at a distance of about 1140m (against siting criteria of 800m) from the nearest habitation i.e., Narsingapur Thanda. There is one small settlement comprising of 25 houses named as Kasimnagar at a distance of 570m from the quarry and 401m from the crusher towards North-East direction. However Kasimnagar is not treated as habitation as per Memo No. Gen-52/PCB/TF-BO/2001-2062 dated 11.01.2001 of APPCB. A copy of the memo is enclosed as **ANNEXURE–I**. The nearest road is the Village road which is at a distance of 174m (against the siting criteria of 100m). The area of stone crusher is 6.2 acres (Min. land required: Around 3 to 5.5 acres required depending upon surroundings).

➤ **STATUS OF CONSENTS OF THE BOARD:**

A. M/s. K. Thirumal Reddy (4.0 Ha. Building Stone & Road Metal Quarry):

- i. The TSPCB issued Consent for Establishment (CFE) to the quarry vide Order No. 583-WGL/TSPCB/ZO-HYD/CFE/2018-2653 dated 07.02.2018 for mining of building stone & road metal - 1,15,388.6 m<sup>3</sup>/annum. A copy of the same is enclosed as **ANNEXURE–II**.
- ii. The TSPCB issued Consent for Operation (CFO) to the quarry vide Order No. 583-WGL/TSPCB/ZOH/CFO/2018-2688 dated 14.02.2018 valid up to 31.12.2022 for mining of building stone & road metal - 1,15,388.6 m<sup>3</sup>/annum. A copy of the same is enclosed as **ANNEXURE–III**

B. M/s. Shriya Constructions (Stone Crusher & Hot Mix Plant):

- i. The TSPCB issued Consent for Establishment (CFE) for Stone Crusher & Hot Mix Plant vide Order No. 508-WGL/TSPCB/ZO-HYD/CFE/TS-iPASS/2017-48 dated 28.04.2017 for production of (1) Stone Chips – 500 TPD & (2) Hot Mix Asphalt – 500 TPD. A copy of the same is enclosed as **ANNEXURE–IV**.

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- ii. The TSPCB issued Consent for Operation(CFO) to the Stone Crusher & Hot Mix Plant vide Order No. 508-WGL/TSPCB/ZOH/CFE/TS-iPASS/2017-226 dated 03.11.2017 valid up to 31.10.2022 for production of (1) Stone Chips – 500 TPD & (2) Hot Mix Asphalt – 500 TPD. A copy of the same is enclosed as **ANNEXURE–V**.

➤ **STATUS OF AIR POLLUTION CONTROL MEASURES TAKEN:**

A. M/s. K. Thirumal Reddy (4.0 Ha. Building Stone & Road Metal Quarry):

- a. Wetting of common approach road and haul roads is being carried out with hose pipe instead of providing permanent water sprinkling arrangements.
- b. The quarry management has developed greenbelt in a dedicated area of 5 acres instead of developing green belt around the lease area.

B. M/s. Shriya Constructions (Stone Crusher & Hot Mix Plant):

- a. The industry has provided water sprinklers at all dust generating sources.
- b. The industry has provided cladding to the primary crusher, secondary crusher, primary screen and secondary screen.
- c. The industry has covered all the conveyor belts with fabric cloth instead of with GI sheets.
- d. During the inspection on 18.03.2021, it was observed that the industry has installed new elevated closed dust bunker for collection of dust as the old dust bunker was damaged.
- e. The industry has laid BT road from the boundary of the crusher to the loading point of the crusher.
- f. The crusher has developed the greenbelt with 4 - 5 No. of rows, 5 - 6m width and 15ft - 30ft height towards North, South and East. Greenbelt with 3-4 no. of rows and 5ft height is developed towards the west side where quarry followed by hillock is located.**
- g. The total extent of greenbelt developed is about 3 acres within the crusher premises and about 8 acres outside the premises towards the North and East side.

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➤ **ACTION TAKEN BY THE BOARD:**

- a. The TSPCB, Regional Office, Warangal has issued notices to the industry on 19.02.2021, 25.02.2021 & 18.03.2021 for establishing the RMC plant without obtaining CFE of the Board, for non-compliance of conditions stipulated by the Board and for exceeding the emission standards prescribed by the Board respectively. Copies of the notices are enclosed as **ANNEXURE-VI**.
- b. It is to submit that vide notice dated 19.02.2021, the industry was directed to submit reply for establishing the Ready Mix Concrete plant without obtaining CFE of the Board. The industry submitted reply on 03.03.2021 (**ANNEXURE-VII**) stating that they have established RMC plant but not yet started the operations and also stated that they thought of taking the consent once the plant is ready for operation. The line of activity i.e., Ready Mix Concrete Plant is a small scale non-polluting industry which is not in 66 small scale polluting industries (**ANNEXURE-VIII**). Subsequently, the industry has i.e., M/s. Shriya Constructions has applied for Acknowledgement (treated as one-time consent) on 09.06.2021 as a separate unit under Green category and the Board issued Acknowledgement vide order dated 16.06.2021 (**ANNEXURE-IX**).
- c. Vide notice dated 25.02.2021 the industry was directed to submit reply on the certain non-compliances mainly i) The industry has not provided dust bunker for storing the dust however it was observed that the old dust bunker was removed and kept outside as it was damaged. ii) The industry has not provided wind braking walls around the crusher but developed greenbelt with 5-6m width towards North, South and East. The quarry is located towards west side, but there is no greenbelt around the quarry. iii) The industry has not covered the conveyor belts with GI sheets but covered the conveyor belt with green sun shade fabric. Subsequently, the industry has submitted reply on 03.03.2021 (**ANNEXURE-VII**) stating that a) the previous dust bunker was damaged accidentally by bulldozer within the premises and remnants of the old bunker present beside the crusher and the same will be repaired and installed. b) They have established RMC plant but not yet started the operations and also stated that they thought of taking the consent once the plant is ready for operation. c) They have

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developed greenbelt around the stone crusher which is serving the purpose of wind-breaking walls. d) The industry is using green HDPE net sun shade fabric for conveyor belts as they are more convenient for removing and installing whenever there is a problem with the conveyor belt and spraying water on the stone boulders during unloading and primary crusher where major emissions are reduced.

- d. Vide notice dated 18.03.2021, the industry was directed to submit reply for not meeting the Ambient Air Quality Monitoring (AAQM) standards. The industry vide letter dated 18.03.2021(**ANNEXURE-X**) submitted reply stating that they have installed closed elevated dust bunker for storage of stone dust, installed water sprinklers at all dust generation sources, laid metal road within the industry premises and have already developed greenbelt in an area of 18.0 acres. Hence, the industry has requested the Board to re-conduct the AAQM. Subsequently, the Board has again conducted AAQM at two locations within the crusher premises on 22.03.2021 and the SPM values was found to be  $512 \mu\text{g}/\text{Nm}^3$  [**@10 mts from Jaw Crusher**] against the standard of  $600 \mu\text{g}/\text{Nm}^3$  and  $82 \mu\text{g}/\text{Nm}^3$  [**@ boundary of the industry on South side – down wind direction**] against the standard of  $100 \mu\text{g}/\text{Nm}^3$ .

Place: Warangal

Date: 05.03.2022

  
ENVIRONMENTAL ENGINEER  
ENVIRONMENTAL ENGINEER  
Telangana State POLLUTION CONTROL  
BOARD REGIONAL OFFICE,  
WARANGAL



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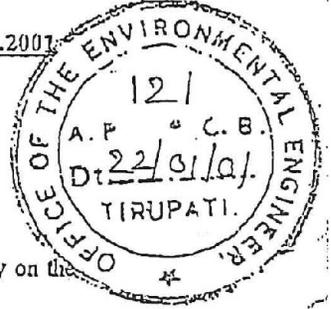
**A.P. POLLUTION CONTROL BOARD**  
 2<sup>nd</sup> Floor, HUDA Complex, Maitrivanam, S.R. Nagar, Hyderabad

Memo No. Gen-52/PCB/TF-BO/2001- 2062

DL 11.01.2001

Sub : Stone Crushers in A.P - Action to be taken on defaulting units - Reg.

Ref : D.O. Lr.No. 59/Secy/(Coord)/2000-2, dt. 08.01.2001.



Please find enclosed herewith a copy of D.O. letter received from Chief Secretary on the subject mentioned therein.

The Zonal Officer is directed to take following action in consultation with Regional Officers in his Jurisdiction :

1. Immediate Issue of Show Cause Notice followed by Legal hearing and closure of all defaulting Stone Crushing units in your jurisdiction that are operating within 500 meters of habitation. ~~A habitation will be considered as any cluster of more than 40 households or the Jamabhoomi definition, whichever is applicable.~~
2. Inform the stone crushing units regardless of their distance from habitation which have executed bank guarantee that they have to install the necessary air pollution control equipment within 15 days failing which bank guarantee will be forfeited in favour of Pollution Control Board and legal action will be initiated for closure of the stone crusher.
3. Press statement may be issued in the news papers for wide publicity on the proposed action and action taken against the defaulting units.
4. The following data has to <sup>be</sup> <sup>ad</sup> furnish to Head Office by 10.02.2001.

| Name of the District | No. of existing Stone Crushers<br>(Within 500 meters of habitation) | No. of defaulting units<br>Who have deposited on Bank Guarantees | Notices Issued | Describe action taken |
|----------------------|---|--|----------------|-----------------------|
|                      |   |  |                |                       |

*[Signature]*  
 MEMBER SECRETARY

*[Signature]*  
 The Joint Chief Environmental Engineer,  
 Zonal Office, \_\_\_\_\_

Copy to the Environmental Engineer, Regional Office Tirupati for immediate compliance of the above directions in consultation with Zonal Office.

Copy to Chairman, A.P. Pollution Control Board  
 Copy to CFE Cell  
 Copy to SEP-CFO

P.T.O

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P. V. Rao, I.A.S.,



HYDERABAD - 500 022  
Off : 3452620  
3455340  
Fax : 040-3453700  
Res : 3648156

CHIEF SECRETARY

D.O.Lr.No 59/Secy (Coord)/2000-2 dt.8.1.2001

Dear Sri Chatterjee,

It has come to my notice that the stone crushing units are causing a lot of dust pollution and violating the PCB Guidelines. I am told that you have the security deposits from some of the units. In case of persistent violation, you may examine the possibility of forfeiting the same and installing such equipment as necessary from out of the available security deposit for the unit.

I also request you to examine re-location of such units that are under violation of location norms.

Yours sincerely,

(P.V.Rao)

Sent  
Compliance  
initially

*CPE - CFC*  
Sri T. Chatterjee, I.A.S  
Member Secretary,  
AP Pollution Control Board,  
Hyderabad.

COPY OF:

JANMABHOOMI

GUIDELINES FOR CONDUCT OF MAY '98 ROUND  
(1st to 7th May, 1998)

2.0 STANDARDISATION OF HABITATIONS:

The list of Habitations have been standardised based on the 1991 Census Charge List. Habitations, therefore, would mean the revenue main village and the hamlet villages falling within the revenue village. For example, if there are 3 hamlet villages in a Revenue Village in addition to the revenue main village, as per the 1991 Census charge list, then there will be 4 habitations.

2.1 CONDUCT OF GRAM SABHA:

The quarterly Gram Sabha (Village Assembly) will be held in every Habitation during the May Round of Janmabhoomi between 1-7 May, 1998. Gram Sabhas will be held in those Habitations having more than 200 population and all the Habitations having less than 200 population will be tagged on to the nearby Habitation with more than 200 Population.

2.2 Wherever the population of the Habitation Exceeds 2000, the number of Gram Sabhas to be held will be counted calculating every 2000 additional population as an additional habitation. In such of the Habitations, where the population is more than 2000, the second or subsequent Gram Sabhas should be held giving priority to the weaker section localities to ensure greater participation of weaker sections in the Gram Sabhas.

2.3 Not more than 2 Gram Sabhas per day should be conducted by each Mobile Team. Sarpanches will preside over the Gram Sabha and the Upasarpach will preside in the absence of the Sarpach.

3.0 CONSTITUTION OF MANDAL TEAMS:

3.1 There shall be two types of teams at the Mandal Level, one to be called as the Supervisory Team consisting of the Nodal Officers, Mandal Revenue Officer and Mandal Development Officer and the other to be called as Mobile Team headed by key Mandal level functionaries like Mandal Agricultural Officer, Mandal Education Officer, Mandal CMEY Officer, Dy. Tahsildars in the MRO Office, etc., The Number of Mobile Teams in a Mandal will depend on the number of habitations having more than 200 population, as the Gram Sabhas are to be conducted in all those Habitations having more than 200 Population. One Mobile Team should approximately be in charge of 12-14 Habitations having more than 200 Population as each Mobile Team will be responsible for conducting Gram Sabhas in 2 such Habitations per day, i.e., one in the forenoon and one in the afternoon.

4.0 TASKS FOR GRAM SABHA:

The following activities will be taken up in the Gram Sabha.

- a) Reading out Chief Minister's message and discussions on the message for approximately half an hour;
- b) Distribution of pamphlets highlighting the achievements made during the last five rounds under Janmabhoomi in the Habitation including the list of works grounded, NFCM/IFM/Felt Needs received, disposed off etc;
- c) Report on the functioning of Government institutions at the Village level and the present condition of the basic services like water supply, bus services, electricity pensions and other benefits distributed etc. The functioning of the government institutions will include Schools, Health Sub-centres, Anganwadies, Veterinary Hospitals, Dispensaries, Fair Price Shops, Agrl. Godowns, Primary Agrl. Co-operatives etc;

- d) Display of the list of families as per the BPL Survey the multipurpose house-hold survey and key list of card holders relating to the Habitation-Habitations
- e) Preparation of Shelf of Projects under JRY/BPS/M.S. and works programmes of Government departments/Local
- f) Distribution of assets and assistance.
- g) Receiving grievance petitions from the people.

5.0 ORGANISING HABITATION LEVEL COMMITTEE:

5.1 Habitation Level Committee (HLC) will be organised in every Habitation having more than 200 Population and Habitations having less than 200 Population will be tagged on to the adjacent Habitations. The minutes Book of the Habitation Level Committee will be maintained by the Habitation Level Convener. The Habitation Level Committee will have the following composition:

- i) Sarpanch of Gram Panchayath : Chairman
- ii) Upa Sarpanch of the Gram Panchayath : Vice-Chairman
- iii) Mandal Parishad Territorial Constituency Member (MPTC) : Member
- iv) Group Leader of DWRA : Member
- v) Group Leader of CMRY Group : Member
- vi) President of Watershed Association (WA) : Member
- vii) President of Vanasamrakshana Samithi (VSS) : Member
- ix) Group Leader of Self-Help Group of Wage Seekers under EAS/JRY : Member
- x) President of VTDA in Tribal Sub-plan Areas : Member
- xi) Member of the Gram Panchayath for the concerned Habitation : Member
- xii) Representative of NGO Working in the Habitation (if any) : Member
- xiii) Habitation Level Convener : Convener

5.2 One of the Group Leaders of the 6 Self-Help Groups (DWRA/CMRY/VEC/WUA/WA/VSS) at the Habitation Level will be acting as the Chairman of the Habitation Level Committee where Sarpanch or Upa-sarpanch or Ward Member of the Gram Panchayath in charge of the Habitation in the succeeding order does not come forward to be the Chairman of the Committee.

6.0 WARD LEVEL COMMITTEE:

6.1 The Ward Level Committee (WLC) will be organised in every ward in the Municipalities/Corporations with the following composition:

- i) Ward Councilor : Chairman
- ii) President of the neighbourhood committee : Vice-Chairman
- xxx) (of the Slum-Slums located within the Ward)
- iii) President of the Colony/Resident Associations : Member
- iv) Representative of non-governmental organisation working in the Ward : Member
- v) Representative of government departments/Institutions located within the Ward : Member
- vi) Ward Officer in charge of the Ward : Member-Convener

: 3 :

## 7.0 APPOINTMENT OF NODAL OFFICERS:

7.1 The list of Nodal Officers shall be finalised by the District Collectors giving exemptions to those directly responsible for the implementation of works component of externally aided projects and NABARD financed projects. Frequent changes of Nodal Officers shall be avoided.

## 8.0 APPOINTMENT OF THE HABITATION/WARD LEVEL COMMITTEE CONVENORS:

8.1 Habitation Level Convenors shall be appointed by the District Collectors for every Habitation Level Committee for such of the Habitations having more than 200 population. The Habitation Level Committee Convenors shall be appointed from among the village level government functionaries like village development officer, Village Administrative Officer, Village Agri. Extension Officer, Executive Officer of Gram Panchayat, Anganwadi Worker, Secretary of PACS and Teachers. Such Habitation Level Convenors should not be changed frequently.

8.2 Ward Level Convenors shall be appointed in the Urban Areas by the District Collector in consultation with the Municipal Commissioners from among the municipal functionaries or other government functionaries working within the municipal area.

## 9.0 EXECUTION OF IRRIGATION WORKS:

9.1 All Irrigation maintenance works will be executed through Water Users' Associations without linking with Janmabhoomi funds and without any people's contribution. The WUA can utilize 100% of the funds available with them. However, the principles of Janmabhoomi will be followed namely, the participation of the farmers in the maintenance of the irrigation works. Detailed instructions will be issued by the irrigation department accordingly.

## 10.0 EXECUTION OF COMMUNITY WORKS:

10.1 All the Community Works so far grounded under Janmabhoomi, where no Government share has been paid so far and where there is no further progress should be cancelled immediately.

10.2 Works relating to Watershed Associations, Vana Samrakshana Samithies, Water Users' Associations would be the main focus during the May 1998 Round of Janmabhoomi.

10.3 All Community Works grounded which are progressing and wherever Government share has been paid shall be brought to a safe stage by end of May '98 and closed and payments made for the work done excepting building works which can be continued till end of the June '98 and completed. Therefore, all community works pertaining to the financial year 1997-98 will be closed in the above manner, payments made for the work done and properly documented and incorporated in the Mandal Janmabhoomi Register being maintained by the Nodal Officer and the Mandal Development Officer.

10.4 All community works being executed in non-tribal pockets in Scheduled/Tribal Sub-plan areas shall be treated as general Habitations only and the rate of people's contribution shall be applicable as laid down under Janmabhoomi guidelines.

10.5 Proposals for new works can be received during May '98 Round only in those Habitations where 2 works already taken up have been completed or value of works done exceeds 50% of the estimated cost. The total value of new works proposals shall not exceed Rs. 5.00 Lakhs per Habitation. The works taken up in Habitations through WUA/WA, and VSS/shall not be counted for this purpose. Habitations having more than 2000 Population shall be treated as additional Habitations at the rate of every additional 2000 population.

11.0 DAY-WISE ACTIVITIES FOR MAY, 1998 ROUND:

11.1 Sramadanam and Sanitation campaign will be taken up on all 7 days. Free Health Camps shall be held on any one of the 7 days at the Habitation Level for identification of persons suffering from TB and eye problem. Referral Cards will be issued to them for treatment subsequently at the PHC/Talug/District Hd. Qrs. Hospital at the cost of the Government as per the programme to be fixed and communicated during the Health Camp by the PHC Doctor.

11.2 Private Doctors, Students of the Medical Colleges and NGOs shall be involved for the purpose of identification and conducting free health camps at the Habitation Level wherever required.

11.3 Free Veterinary Camps shall be organised at the Gram Panchayath Hd. Qrs. and procurement of medicines shall be made accordingly by the Dist. Collectors limiting the expenditure upto Rs. 500/- per Gram Panchayath.

11.4 The core area activities of Jannabhoomi like Primary Education, Primary Health and Family Welfare, Environment Conservation shall be continued on all the 7 days by the Habitation Level Committee, involving every citizen in the Habitation with active participation of the self-help groups.

11.5 The Habitation/Ward Level Committee shall conduct meetings highlighting the urgent social issues like "Child Marriage" and "Child Labour" and motivate the people to work together towards the elimination of "Child Marriage" and "Child Labour".

12.0 ORGANISATION OF SELF-HELP GROUPS:

12.1 The following Self-Help Groups shall be organised in every Habitation by the concerned Government Departments if they are not existing.

| S.No. | Name of the Self-Help Group                                 | Department concerned                    |
|-------|---|---|
| 1.    | Development of Women and Children in the Rural Areas (DWCR) | PR&RD Dept.,                            |
| 2.    | Chief Minister's Empowerment of Youth (CEMY)                | Youth Affairs, Tourism & Culture Dept., |
| 3.    | Vana Samrakshana Samithi (VSS)                              | Forest Dept.,                           |
| 4.    | Water User's Association (WUA)                              | XXXX Irrigation Dept.                   |
| 5.    | Water shed Association (WA)                                 | PR&RD Dept.,                            |
| 6.    | Village Education Committee (VEC)                           | Education Dept.,                        |

13.0 FINALISATION OF HABITATION WISE OUTLAYS AND TARGETS:

13.1 Financial Outlays may be indicated Habitation wise for the works programme duly taking into consideration the funds available under JRY/EAS and other Schemes including the funds available with the Local Bodies in consultation with the District Level Sectoral Department Officers and the Chief Executive Officers of the Local Bodies concerned. Funds released to Local Bodies under JRY and special grants should be treated as indicative only and Local Bodies will be requested to dovetail their funds for execution of community works following the guidelines wherever Local Bodies deem forward voluntarily. The Habitation Level outlays shall be communicated to the Mobile Teams and Nodal Officers in advance. The HLC/WLC should also be informed before 27th April '98. The Heads of Departments concerned will be communicating the Dist. wise outlays shortly.

14.0 ORGANISATION OF TRAINING PROGRAMMES:

14.1 Training Programmes shall be organised for the Nodal Officers and at the District Level on the preparatory action to be taken for the May '98 Round of Janmabhoomi. The key Mandal Level functionaries like Mandal Development Officer, Mandal Revenue Officer, Mandal Engineering Officer, Mandal Animal Husbandry Officer, Mandal Agri. Officer, who are going to lead the Mobile Teams, should also be trained at the District Hd. Qrs. The Supervisory Team headed by the Nodal Officer will organise training programme at the Mandal Hd. Qrs. for the Habitation Level Convenors.

15.0 SPECIAL MEETINGS FOR THE LOCAL BODIES:

15.1 The Chair Persons of the Local Bodies (Rural/Urban) may be requested to have a special meeting of the Local Bodies (Gram Panchayaths/Mandal Parishads/Zilla Parishads/Municipal Councils) to take necessary action for the successful conduct of May '98 Round of Janmabhoomi.

16.0 DISPOSAL OF PENDING PELLE NEEDS:

16.1 All Pending Non-financial Community Needs and Individual Family Needs shall be disposed off by all the Departments concerned particularly issues relating to land, before May '98 Round of Janmabhoomi is started.

OFFICE OF THE  
DISTRICT COLLECTOR (PLG. WING),  
CHITTOOR.

Dist. No. 129 / DSO-4/98,

Dt: 21.04.98.

Copy communicated to all the Special Officers, Mandal Parishad Development Officers, Nodal Officers, Mandal Revenue Officers and Executive Engineers in the District with request to following the instructions.

For COLLECTOR. 21/4

21/4/98





**TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD**

**R. Ravinder Reddy**  
Joint Chief Environmental Engineer

H.No.6-3-1219, Sy.No.TS No.1 Part,  
Block - C, Ward No.91,  
Near Country Club, Uma Nagar,  
Begumpet, Hyderabad  
Email: jcee-zhyd-tspcb@telangana.gov.in

**BY REGD. POST WITH ACK. DUE**

**CONSENT ORDER FOR ESTABLISHMENT – RED CATEGORY**

**Order No.583 –WGL/TSPCB/ZO-HYD/CFE/2018** 2653

**Date: 07.02.2018**

**Sub:** TSPCB – ZOH – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Sri. K. Thirumal Reddy (4.0 Ha. Building Stone & Road Metal Quarry) , Sy.No. 1109, Ippagudem (V), Station Ghanpur (M), Jangaon District - Consent for Establishment of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:**

1. Industry's CFE application received through TSOCMMS on 29.12.2017 at TSPCB, RO, Warangal.
2. TSPCB, RO, Warangal verification report date 17.01.2018, received by Zonal Office, Hyderabad on 19.12.2017.
3. CFE Committee meeting held on 23.01.2018 at TSPCB, Zonal Office, Hyderabad.

\* \* \*

1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out Building Stone & Road Metal mining activity over an extent of 4.0 Ha as mentioned below, with a proposed project cost of Rs. 40.00 Lakhs (In words Forty Lakhs only).

| Sl.No. | Product & Capacity   |
|--------|--|
| 1.     | Mining of Building Stone & Road Metal – 115388.6 m <sup>3</sup> /annum<br>(Over an extent of 4.0 Ha) |

2. As per the application, the above activity is to be located Sy.No. 1109, Ippagudem (V), Station Ghanpur (M), Jangaon District.
3. The above site was inspected by the Environmental Engineer & Assistant Environmental Engineer, T.S. Pollution Control Board, Regional Office, Warangal on 29.12.2017 and found that the industry is surrounded by **East:** Own lands followed by dry agricultural lands; **West:** Hillock; **South:** Hillock; **North:** Own lands followed by dry agricultural lands.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Warangal and recommendation by the CFE Committee meeting held on 23.01.2018 at TSPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.

(16)

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To

**Sri. K.Thirumal Reddy**  
H.No.1-9-1134,  
Sahakaranagar,  
Hanmakonda,  
Warangal Urban.

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.  
Copy to the Environmental Engineer, TSPCB, Regional Office, Warangal for information and necessary action.

SCHEDULE - A

1. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
  - a. Industrial cooling.
  - b. Domestic purposes.
  - c. Processing whereby water gets polluted and pollutants are easily bio-degradable.
2. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.  

$$H = h + 0.2 \text{ SQRT (KVA)}$$
 KVA = Total generation capacity, h = Height of building where DG Set is installed.
3. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time measured from a distance of 5mtrs from the DG Set.
4. The industry shall install and commission appropriate control and ventilation system for controlling the air pollution.
5. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
6. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The applicant shall maintain good house keeping both within the factory and in the premises. All pipe valves, sewers, and drains shall be leak proof.
7. The solid waste arising in the premises shall be properly collected and disposed off.
8. There shall not be any perceptible odour outside the industry's premises.
9. All the rules and regulations notified by Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
10. The proponent shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
11. The applicant shall obtain Consents for operation regularly from TSPCB, as required Under Sec. 25/26 of the Water (P&C of P) Act, 1974 and Under Sec. 21/22 of the Air (P&C of P) Act, 1981, for operation of the industry, before starting trial production. The Consent for Operation will be accorded only after ensuring compliance of all the conditions stipulated in this order.
12. The applicant shall comply with and carryout conditions issued by the Board in this consent order scrupulously. The applicant is liable for legal action as per the provisions of the relevant Acts in case of non-compliance of any conditions of the consent order.
13. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
14. The applicant shall exhibit the consent of the Board in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
15. Telangana State Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this Order. Also the Board reserves the right to withdraw the CFE without any prejudice/ notice on receiving any complaints by the Board regarding Environmental Pollution problems caused by the industry.
16. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.

17. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
18. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
19. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

**SCHEDULE – B**

1. This order is valid for a period of 5 years from the date of issue.
2. The industry shall report progress on implementation of the project to this office and Telangana State Pollution Control Board, Regional Office, Warangal regularly.
3. The industry shall carry out semi-mechanized open cast mining and shall carryout mining of building stone & road metal & gravel in an area of 4.0 Ha only.
4. After breaking the mineral into required size by drilling and blasting, it shall be directly loaded into the trucks.
5. The industry shall adopt wet drilling method to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
6. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
7. The crusher and screened ore shall be directly transported to the consumers. No beneficiation shall be done at the mining site.
8. The industry shall provide water spraying arrangement on haul roads, loading & unloading and at transfer points for dust suppressions.
9. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
10. The industry shall scrupulously comply with conditions stipulated by the DEIAA, (District level Environment Impact Assessment Authority) in the Environmental Clearance order dated 31.10.2017.
11. The source of water is Borewell and the maximum permitted water consumption shall not exceed the following quantities.

| S. No. | Purpose                | Total Consumption (KLD) |
|--------|------------------------|-------------------------|
| 1.     | Wet Drilling           | 1.6 KLD                 |
| 2.     | Dust suppression       | 1.0 KLD                 |
| 3.     | Green belt development | 2.4 KLD                 |
| 4.     | Domestic               | 1.0 KLD                 |
|        | <b>Total</b>           | <b>6.0 KLD</b>          |

12. The maximum waste water generation (KLD) shall not exceed the following:

| S. No. | Wastewater generation | Total generation (KLD) |
|--------|-----------------------|------------------------|
| 1.     | Domestic              | 0.8 KLD                |
|        | <b>Total:</b>         | <b>0.8 KLD</b>         |

| Effluent source    | Standards to be complied | Mode of final disposal            |
|--------------------|--------------------------|-----------------------------------|
| Domestic (0.8 KLD) | ---                      | Septic tank followed by soak pit. |

13. The proponent shall comply with the following for controlling air pollution.

| S. No. | Details of Stack                           | Stack 1   |
|--------|--|---|
| a)     | Attached to                                | DG Set  |
| b)     | Capacity                                   | 125 KVA   |
| c)     | Fuel                                       | Liquid (Diesel)   |
| d)     | Stack height from GL                       | $H = h + 0.2 (KVA)^{0.5}$<br>H = height of the stack from GL in mtrs.<br>h = height of the building where DG set is installed, in mtrs. |
| e)     | Details of Air Pollution Control Equipment | Silencer with Acoustic Enclosure.   |
| f)     | Standards to be complied                   | SPM – 115 mg/Nm <sup>3</sup>  |

14. The industry shall implement the following measures to reduce the air pollution during transportation of the mineral.

- Road shall be graded to mitigate the dust emissions.
- Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
- Water shall be sprinkled at regular interval on the main haul roads and other service roads to suppress the dust.

15. The industry shall implement the following measures to reduce the noise pollution.

- The proper and regular maintenance of the vehicles and other equipment.
- Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
- Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25 KMPH to prevent undue noise from empty trucks.

16. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

17. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,

18. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.

19. The Solid wastes generated shall not exceed the following breakup quantities:

| S. No. | Solid Waste generation | Hazardous / as defined under HWM Rules, 2016 | Method of Disposal |
|--------|------------------------|--|--------------------|
| --     | --                     | --   | --                 |

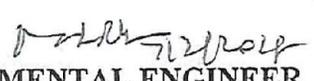
20. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.

21. The rock waste shall be dumped in the dump yard in the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under no circumstances. The Board is constrained to revoke the CFE issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.

22. The industry shall adopt the following measures to control erosion of dumps:

- Retention/toe walls shall be provided at the foot of the dumps.

- Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
- 23. Suitable conservation measures to augment ground water resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
- 24. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
- 25. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
- 26. The industry shall stack the top soil properly with proper slope with adequate measures.
- 27. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
- 28. The industry shall not dispose the solid waste outside the factory premises.
- 29. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
- 30. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
- 31. The industry shall not take up trial production with out obtaining Consent for Operation of the Board.
- 32. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
- 33. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
- 34. The industry shall comply with all the directions issued by the Board from time to time.
- 35. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 36. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the sinterest of environment protection.

  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**  


To  
**M/s. Sri. K. Thirumal Reddy**  
**(4.0 Ha. Building Stone & Road Metal Quarry) ,**  
**Sy.No. 1109, Ippagudem (V),**  
**Station Ghanpur (M),**  
**Jangaon District**



**TELANGANA STATE POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: HYDERABAD**

**R. Ravinder Reddy**  
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,  
Block C, Ward 91, Begumpet, Umanagar,  
Near Country Club, Hyderabad – 500 016.  
Email: jcee-zhyd-tspcb@telangana.gov.in

**BY REGISTERED POST WITH ACKNOWLEDEMENT DUE**

**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No: 583-WGL/TSPCB/ZOH/CFO/2018- 2688** **Date: 14.02.2018**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Sri. K. Thirumal Reddy**  
(4.0 Ha. Building Stone & Road Metal Quarry) ,  
Sy.No. 1109, Ippagudem (V),  
Station Ghanpur (M),  
Jangaon District

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge (KLD) | Point of Disposal                |
|------------|--------------------|---------------------------|----------------------------------|
| 1.         | Domestic           | 0.8 KLD                   | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney                 | Quantity of Emissions at peak flow | Emissions standards |
|-------------|--|------------------------------------|---------------------|
| 1.          | Attached to DG set of capacity 125 KVA |                                    |                     |

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

**M/s. Sri. K. Thirumal Reddy (4.0 Ha. Building Stone & Road Metal Quarry) , Sy.No. 1109, Ippagudem (V), Station Ghanpur (M), Jangaon District** is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No. | Name and quantity of the Hazardous waste | Stream       | Disposal option   |
|--------|--|--------------|---|
| 1.     | Waste oil (40 LPA)                       | 5.1 of Sch-I | Shall be disposed to authorized recyclers/re-processors |

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

(22)

This consent is valid for manufacture the following products along with quantities only

| S. No. | Product   | Capacity                       |
|--------|---|--------------------------------|
| 1.     | Mining of Building Stone & Road Metal<br>(Over an extent of 4.0 Ha) | 115388.6 m <sup>3</sup> /annum |

This consent order shall be valid for a period ending with the 31.12.2022.

Encl: Schedules A, B & C

  
JOINT CHIEF ENVIRONMENTAL ENGINEER

To  
Sri. K.Thirumal Reddy  
H.No.1-9-1134,  
Sahakaranagar,  
Hanmakonda,  
Warangal Urban.

SCHEDULE - A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.  
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.  
b) The industry shall maintain following records to accessible to the Board, whenever required.
  1. Analysis reports of waste water/ emissions.
  2. Log book for operation of pollution control systems.
  3. Inspection book
10. The applicant shall set up THREE Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30<sup>th</sup> September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.
22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
  - i . Number of containers received.
  - ii . Date and method of detoxification.
  - iii . Name of agencies to whom containers were sold with quantities.
  - iv . Transportation particulars.
25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.

30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
33. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.
34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

#### SCHEDULE - B

##### Special Conditions

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl. No. | Purpose                        | Quantity        |
|---------|--------------------------------|-----------------|
| 1.      | Water sprinkling on haul roads | 15.0 KLD        |
| 2.      | Green belt development         | 0.5 KLD         |
| 3.      | Domestic                       | 1.0 KLD         |
|         | <b>Total</b>                   | <b>16.5 KLD</b> |

2. The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5<sup>th</sup> of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.
3. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
4. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters                 | Standards in $\mu\text{g}/\text{m}^3$ ; |
|------|----------------------------|---|
| 1    | Particulate Matter (PM10)  | 100                                     |
| 2    | Particulate Matter (PM2.5) | 60                                      |
| 3    | SO <sub>2</sub>            | 80                                      |
| 4    | NO <sub>x</sub>            | 80                                      |

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)  
Night time (10 PM to 6 AM) - 70 dB (A).

5. The industry shall not manufacture new products / increase the capacity beyond the permitted capacity mentioned in this consent order, without obtaining CFE/CFO of the Board.
6. The industry shall carry out semi-mechanized open cast mining and shall carryout mining of building stone & road metal & gravel in an area of 4.0 Ha only.

7. After breaking the mineral into required size by drilling and blasting, it shall be directly loaded into the trucks.
8. The industry shall adopt wet drilling method to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
9. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
10. The crusher and screened ore shall be directly transported to the consumers. No beneficiation shall be done at the mining site.
11. The industry shall provide water spraying arrangement on haul roads, loading & unloading and at transfer points for dust suppressions.
12. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
13. The industry shall scrupulously comply with conditions stipulated by the DEIAA, (District level Environment Impact Assessment Authority) in the Environmental Clearance order dated 31.10.2017.
14. The industry shall implement the following measures to reduce the air pollution during transportation of the mineral.
  - Road shall be graded to mitigate the dust emissions.
  - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
  - Water shall be sprinkled at regular interval on the main haul roads and other service roads to suppress the dust.
15. The industry shall implement the following measures to reduce the noise pollution.
  - The proper and regular maintenance of the vehicles and other equipment.
  - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
  - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25 KMPH to prevent undue noise from empty trucks.
16. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
17. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
18. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
19. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
20. The rock waste shall be dumped in the dump yard in the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under no circumstances. The Board is constrained to revoke the CFE issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
21. The industry shall adopt the following measures to control erosion of dumps:
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
22. Suitable conservation measures to augment ground water resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.

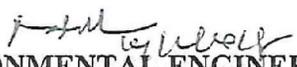
23. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
24. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
25. The industry shall stack the top soil properly with proper slope with adequate measures.
26. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
27. The industry shall not dispose the solid waste outside the factory premises.
28. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
29. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
30. The industry shall not take up trial production with out obtaining Consent for Operation of the Board.
31. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
32. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
33. The industry shall comply with all the directions issued by the Board from time to time.
34. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
35. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the sinterest of environment protection.

**SCHEDULE - C**  
**(See Rule 6(2))**

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
8. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
9. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management, Transboundary Movement) Rules, 2016.

10. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
11. The industry shall dispose the e-waste to authorized recyclers / re-processors only.

  
JOINT CHIEF ENVIRONMENTAL ENGINEER  


To  
M/s. Sri. K. Thirumal Reddy  
(4.0 Ha. Building Stone & Road Metal Quarry) ,  
Sy.No. 1109, Ippagudem (V),  
Station Ghanpur (M),  
Jangaon District

(29)



TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD

R. Ravinder Reddy  
Joint Chief Environmental Engineer

H.No.6-3-1219, Sy.No.TS No.1 Part,  
Block - C, Ward No.91,  
Near Country Club, Uma Nagar,  
Begumpet, Hyderabad  
Email: jcee-zhyd-tspcb@telangana.gov.in

BY REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT - ORANGE CATEGORY

Order No.508 -WGL/TSPCB/ZO-HYD/CFE/TS-iPASS/2017 - 49 Date: 28.04.2017

Sub: TSPCB - ZOH - CONSENT FOR ESTABLISHMENT (CFE) - M/s. Shriya Constructions, Sy.No.1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District - Consent for Establishment of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 - Issued - Reg.

Ref: 1. Industry's CFE Application received through TS-iPASS on 19.04.2017.  
2. TSPCB, RO, Warangal verification report dated 21.04.2017 and received by Zonal Office, Hyderabad on 27.04.2017.  
3. CFE Committee meeting held on 28.04.2017 at TSPCB, Zonal Office, Hyderabad.

\* \* \*

1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to set up stone crusher and Hot Mix Plant with production capacities as mentioned below, with a proposed project cost of Rs.4.0 Crores.

| <i>Proposed Product</i>           | <i>Quantity</i> |
|-----------------------------------|-----------------|
| Stone Chip<br>(6, 12, 20 & 40 mm) | 500 TPD         |
| Hot Mix Asphalt (Hot Mix Plant)   | 500 TPD         |

- As per the application, the above activity is to be located at Sy.No.1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District.
- The above site was inspected by the Assistant Environmental Engineer, T.S. Pollution Control Board, Regional Office, Warangal, on 20.04.2017 and found that the industry is surrounded by **East:** Own land with fully grown eucalyptus plantation ; **West:** Hillock ; **North:** Own land followed by dry agricultural lands; **South:** Own land followed by R & B road.
- The Board, after careful scrutiny of the application, verification report of Regional Officer, Warangal, recommendation by the CFE Committee meeting held on 28.04.2017 at TSPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.
- This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.

(30)

6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

*Printed by*  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To  
M/s. Shriya Constructions,  
Sy.No.1106 & 1107,  
Ippagudem (V),  
Station Ghanpur (M),  
Jangaon District - 506001

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.

✓ Copy submitted to the General Manager, District Industries Centre, Warangal for information.

Copy to the Environmental Engineer, TSPCB, Regional Office, Warangal for information and necessary action.

SCHEDULE - A

1. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
  - a. Industrial cooling.
  - b. Domestic purposes.
  - c. Processing whereby water gets polluted and pollutants are easily bio-degradable.
2. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.  

$$H = h + 0.2 \text{ SQRT (KVA)}$$
 KVA = Total generation capacity, h = Height of building where DG Set is installed.
3. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time measured from a distance of 5mtrs from the DG Set.
4. The industry shall install and commission appropriate control and ventilation system for controlling the air pollution.
5. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
6. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The applicant shall maintain good house keeping both within the factory and in the premises. All pipe valves, sewers, and drains shall be leak proof.
7. The solid waste arising in the premises shall be properly collected and disposed off.
8. There shall not be any perceptible odour outside the industry's premises.
9. All the rules and regulations notified by Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
10. The proponent shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
11. The applicant shall obtain Consents for operation regularly from TSPCB, as required Under Sec. 25/26 of the Water (P&C of P) Act, 1974 and Under Sec. 21/22 of the Air (P&C of P) Act, 1981, for operation of the industry, before starting trial production. The Consent for Operation will be accorded only after ensuring compliance of all the conditions stipulated in this order.
12. The applicant shall comply with and carryout conditions issued by the Board in this consent order scrupulously. The applicant is liable for legal action as per the provisions of the relevant Acts in case of non-compliance of any conditions of the consent order.
13. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
14. The applicant shall exhibit the consent of the Board in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
15. Telangana State Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this Order. Also the Board reserves the right to withdraw the CFE without any prejudice/ notice on receiving any complaints by the Board regarding Environmental Pollution problems caused by the industry.
16. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
17. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.

18. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
19. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

**SCHEDULE - B**

- This order is valid for a period of 5 years from the date of issue.
- The industry shall report progress on implementation of the project to this office and T.S.Pollution Control Board, Regional Office, Warangal regularly.
- The source of water is Bore well and the maximum permitted water consumption shall not exceed the following quantities.

| S. No. | Purpose          | Total (KLD)     |
|--------|------------------|-----------------|
| 1.     | Dust suppression | 15.0 KLD        |
| 2.     | Greenbelt        | 5.0 KLD         |
| 3.     | Domestic         | 1.0 KLD         |
|        | <b>Total</b>     | <b>21.0 KLD</b> |

4. The maximum waste water generation (KLD) shall not exceed the following:

| S. No. | Wastewater generation | Proposed (KLD) |
|--------|-----------------------|----------------|
| 1.     | Domestic              | 0.8 KLD        |
|        | <b>Total</b>          | <b>0.8 KLD</b> |

| Effluent source    | Standards to be complied | Mode of final disposal            |
|--------------------|--------------------------|-----------------------------------|
| Domestic (0.8 KLD) | ---                      | Septic tank followed by soak pit. |

5. The proponent shall comply with the following for controlling air pollution.

| S. No. | Details of Stack  | Stack 1   |
|--------|---|---|
| a)     | Attached to   | DG Set  |
| b)     | Capacity of Boiler / Furnace / Kiln / Incinerator / D.G. set / Others | 250 KVA   |
| c)     | Fuel from: Solid / Liquid / gaseous                                   | Liquid  |
| d)     | Stack height from GL  | $H = h + 0.2 (KVA)^{0.5}$<br>H = height of the stack from GL in mtrs.<br>h = height of the building where DG set is installed, in mtrs. |
| e)     | Details of Air Pollution Control Equipment                            | Acoustic Enclosure.   |

6. The Solid wastes generated shall not exceed the following breakup quantities:

| S. No. | Name and quantity of the Hazardous/Solid waste | Total quantity | Hazardous / as defined under HWM Rules, 2016 | Method of Disposal                    |
|--------|--|----------------|--|---------------------------------------|
| 1      | Stone Dust                                     | 50 TPD         | --   | Shall be mixed in the hot mix plants. |

7. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.

8. The industry shall cover the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.
9. The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.
10. The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.
11. The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.
12. The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
13. The industry shall construct BT road from quarry to stone crushing unit.
14. The industry shall construct metal roads within the premises.
15. The industry shall carryout regular cleaning and wetting of the ground within the premises.
16. The industry shall provide air pollution control equipment i.e., scrubber to the Rotary Kiln / Drum Mix Plant to control fugitive emissions and shall meet the Board SPM limit of 115 mg/Nm<sup>3</sup>.
17. The unit should provide water sprinklers on the conveyor carrying raw materials. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.
18. The industry shall store the raw materials under closed shed only. The industry shall carryout all the loading and unloading activities of materials inside the closed shed only. The industry shall convey the raw materials through closed screw conveyors.
19. The industry shall maintain good housekeeping through regular sweeping through sweeping machines to remove the dust / ready mix concrete on the ground to control the fugitive emissions.
20. The industry shall dispose the solid waste i.e., sediment in an earmarked area as land fill within the premises.
21. The industry shall regularly carryout water sprinkling to suppress the dust generated during loading and unloading activities of materials and also within the premises to control fugitive emissions.
22. The industry shall develop 5 mtrs. width of green belt along the boundary of the site in the 50 mtrs. width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.
23. The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m<sup>3</sup>.
24. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
25. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management, Transboundary Movement) Rules, 2016.
26. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
27. The industry shall not take up trial production for proposed activity without obtaining Consent for Operation of the Board.
28. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
29. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.

34

30. The industry shall comply with all the directions issued by the Board from time to time.
31. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
32. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
33. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

*[Handwritten Signature]*  
28/4/16

JOINT CHIEF ENVIRONMENTAL ENGINEER

To  
M/s. Shriya Constructions,  
Sy.No.1106 & 1107, Ippagudem (V),  
Station Ghanpur (M), Jangaon District.

*[Handwritten Initials]*



**TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD**

R. Ravinder Reddy  
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,  
Block C, Ward 91, Begumpet, Umanagar,  
Near Country Club, Hyderabad – 500 016.  
Email:hyd.zo.jcee@pcb.ap.gov.in

**REGD. POST WITH ACK. DUE**

**CONSENT & HW AUTHORIZATION ORDER - ORANGE CATEGORY**

**Order No.508-WGL/TSPCB/ZOH/TS-iPASS/CFO/2017- 226**      **Date: 03.11.2017**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to:

M/s. Shriya Constructions,  
Sy.No. 1106 & 1107,  
Ippagudem (V), Station Ghanpur (M),  
Jangaon District

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge (KLD) | Point of Disposal                |
|------------|--------------------|---------------------------|----------------------------------|
| 1.         | Domestic effluents | 0.8                       | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney                       | Quantity of Emissions at peak flow | Emission Standards           |
|-------------|--|------------------------------------|------------------------------|
| 1 & 2       | Attached to DG Set of capacity – 2 x 250 KVA | ----                               | SPM - 115 mg/Nm <sup>3</sup> |

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s. Shriya Constructions, Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| Sl. No | Name and quantity of the Hazardous waste | Stream | Method of Disposal                    |
|--------|--|--------|---------------------------------------|
| 1      | Stone Dust (50 TPD)                      | ---    | Shall be mixed in the hot mix plants. |

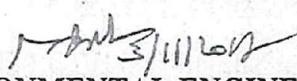
(36)

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S. No. | Product                           | Capacity |
|--------|-----------------------------------|----------|
| 1      | Stone Chip<br>(6, 12, 20 & 40 mm) | 500 TPD  |
| 2      | Hot Mix Asphalt (Hot Mix Plant)   | 500 TPD  |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.10.2022.

  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**  


Encl: Schedules A, B & C

To  
M/s. Shriya Constructions,  
Sy.No.1106 & 1107,  
Ippagudem (V),  
Station Ghanpur (M),  
Jangaon District - 506001

- Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
- Copy to the JCEE(CESS), TSPCB, Board Office, Hyderabad for information.
- Copy submitted to the General Manager, District Industries Centre, Warangal for information.
- Copy to the Environmental Engineer, TSPCB, Regional Office, Warangal for information.

SCHEDULE - A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.  
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.  
b) The industry shall maintain following records to accessible to the Board, whenever required.
  1. Analysis reports of waste water/ emissions.
  2. Log book for operation of pollution control systems.
  3. Inspection book
10. The applicant shall set up **THREE** Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30<sup>th</sup> September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.
22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
  - i. Number of containers received.
  - ii. Date and method of detoxification.
  - iii. Name of agencies to whom containers were sold with quantities.
  - iv. Transportation particulars.
25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.

30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
33. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.
34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

#### SCHEDULE - B

##### Special Conditions

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| S.No. | Purpose          | Total (KLD)     |
|-------|------------------|-----------------|
| 1.    | Dust suppression | 15.0 KLD        |
| 2.    | Greenbelt        | 5.0 KLD         |
| 3.    | Domestic         | 1.0 KLD         |
|       | <b>Total</b>     | <b>21.0 KLD</b> |

2. The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5<sup>th</sup> of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.
3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters                 | Standards in $\mu\text{g}/\text{m}^3$ ; |
|------|----------------------------|---|
| 1    | Particulate Matter(PM10)   | 100                                     |
| 2    | Particulate Matter (PM2.5) | 60                                      |
| 3    | SO <sub>2</sub>            | 80                                      |
| 4    | NO <sub>x</sub>            | 80                                      |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)  
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.
5. The industry shall cover the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.

6. The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.
7. The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.
8. The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.
9. The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
10. The industry shall construct BT road from quarry to stone crushing unit.
11. The industry shall construct metal roads within the premises.
12. The industry shall carryout regular cleaning and wetting of the ground within the premises.
13. The industry shall provide air pollution control equipment i.e., scrubber to the Rotary Kiln / Drum Mix Plant to control fugitive emissions and shall meet the Board SPM limit of 115 mg/Nm<sup>3</sup>.
14. The unit should provide water sprinklers on the conveyor carrying raw materials. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.
15. The industry shall store the raw materials under closed shed only. The industry shall carryout all the loading and unloading activities of materials inside the closed shed only. The industry shall convey the raw materials through closed screw conveyors.
16. The industry shall maintain good housekeeping through regular sweeping through sweeping machines to remove the dust / ready mix concrete on the ground to control the fugitive emissions.
17. The industry shall dispose the solid waste i.e., sediment in an earmarked area as land fill within the premises.
18. The industry shall regularly carryout water sprinkling to suppress the dust generated during loading and unloading activities of materials and also within the premises to control fugitive emissions.
19. The industry shall develop 5 mtrs width of green belt along the boundary of the site in the 50 mtrs width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.
20. The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m<sup>3</sup>.
21. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
22. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
23. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
24. The industry shall not take up trial production for proposed activity without obtaining Consent for Operation of the Board.
25. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
26. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
27. The industry shall comply with all the directions issued by the Board from time to time.
28. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

29. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
30. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

**SCHEDULE - C**

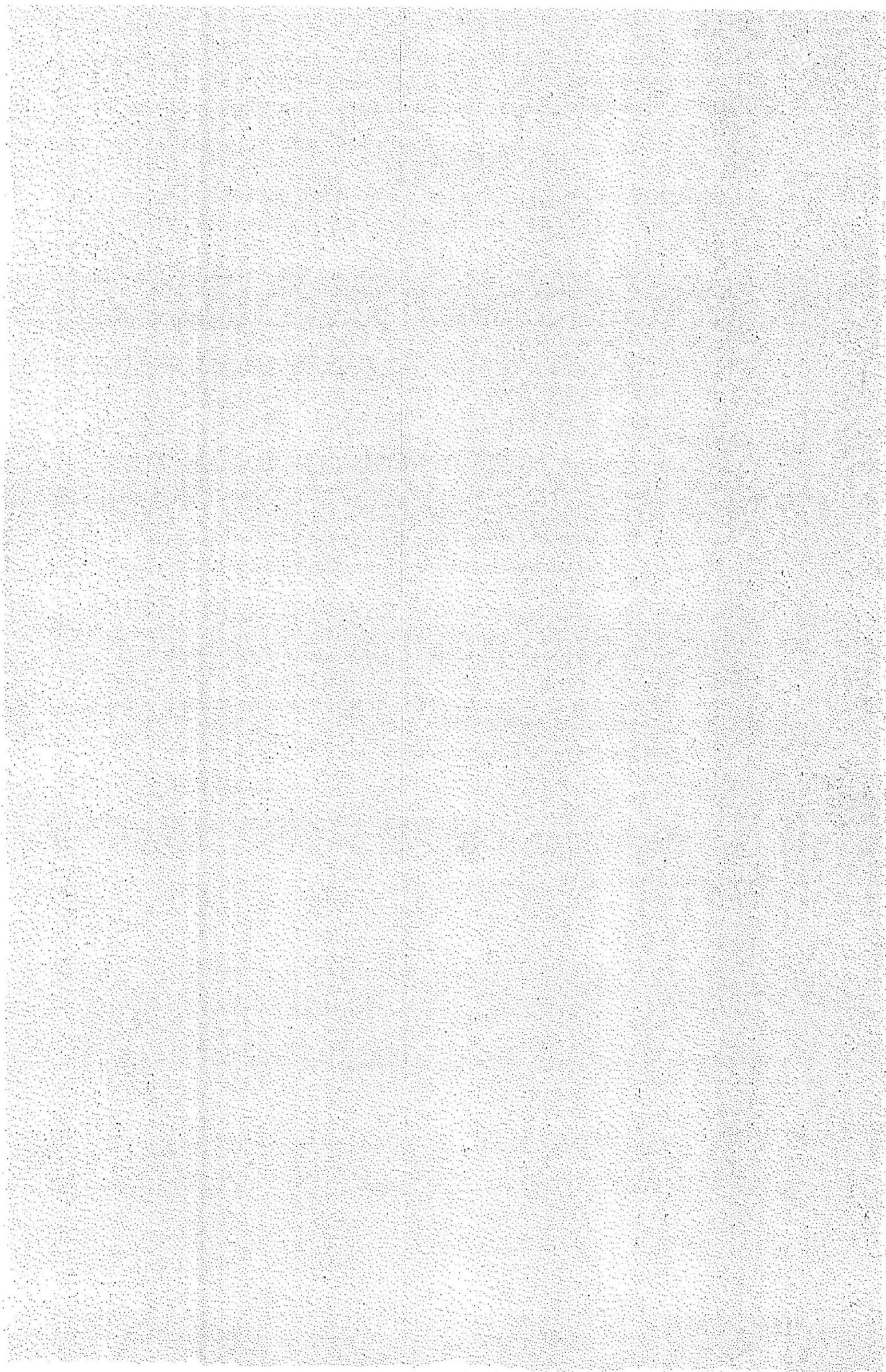
**(See Rule 6(2))**

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
8. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
9. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management Transboundary Movement) Rules, 2016.
10. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
11. The industry shall dispose the e-waste to authorized recyclers / re-processors only.

*MTH 3/11/16*  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

To  
M/s. Shriya Constructions,  
Sy.No. 1106 & 1107,  
Ippagudem (V),  
Station Ghanpur (M),  
Jangaon District.



(42)



TELANGANA STATE POLLUTION CONTROL BOARD  
REGIONAL OFFICE, WARANGAL

H.No. 1-8-269, Balasamudram, Hanamkonda, Warangal District - 506 001

M. VENKAT NARSU

Phone No: 0870-2577269.

ENVIRONMENTAL ENGINEER

e-mail: [ee-wglu-tspcb@telangana.gov.in](mailto:ee-wglu-tspcb@telangana.gov.in)

Lr.No. CFO/PCB/RO-WGL/W&A/2021-758

Date: 18.03.2021

SHOW CAUSE NOTICE

Sub: TSPCB-RO-WGL - Hon'ble NGT in OA No. 23 of 2021 - M/s. Shriya Constructions, Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District - Notice issued - Reg.

- Ref: 1. Order No.508-WGL/TSPCB/ZOH/TS-iPASS/CFO/2017-226, Dt: 03.11.2017.  
2. Hon'ble NGT, Chennai - Original Application No. 23 of 2021 (SZ) filed by Sama Soma Narsaiah, R/o. Jangaon District & others Vs Union of India & others - Order dated 03.02.2021  
3. Analysis report of AAQM conducted on 05.03.2021.

-o-o-

WHEREAS you are operating the industry in the name of M/s. Shriya Constructions is located at Sy. No.1106 & 1107 of Ippagudem(V), Station Ghanpur(M), Jangaon District and involved in operation of Stone crusher unit - 500 TPD and Hot mix plant - 500 TPD.

WHEREAS vide reference 1<sup>st</sup> cited, M/s. Shriya constructions has obtained CFO vide order dated 03.11.2017 with validity up to 31.10.2022 respectively.

Vide reference 2<sup>nd</sup> cited, Sri. Sama Soma Narsaiah, R/o. Jangaon District & others has filed an Original Application No. 23 of 2021 before the Hon'ble NGT, Chennai challenging the lack of EC conditions, violation of Mining License by the quarry i.e., Sri K. Thirumal Reddy, Building Stone & Road Metal Quarry located at Sy.No.1109, Ippagudem, Station Ghanpur (M), Jangaon District and also regarding violation of siting guidelines and pollution caused by the stone crusher unit & Hot mix unit located near the quarry.

WHEREAS, the Board officials inspected the crusher along with the joint committee and conducted AAQM on 05.03.2021. After analysis, the value of SPM found to be 1855  $\mu\text{g}/\text{m}^3$  against the standard of 600  $\mu\text{g}/\text{m}^3$ .

In view of the above, you are hereby directed to take notice why legal action should not be initiated against your unit under Section 33 (A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988. You are also directed to submit reply to this office within 7 days from the date receipt of this notice, failing which necessary action will be initiated against your industry without further notice in the interest of Public Health and Environment.

To  
M/s. Shriya Constructions,  
Sy.No. 1106 & 1107, Ippagudem (V),  
Station Ghanpur (M), Jangaon District.

ENVIRONMENTAL ENGINEER

Received  
18/3/2021





**TELANGANA STATE POLLUTION CONTROL BOARD  
REGIONAL OFFICE, WARANGAL**

H.No. 1-8-269, Balasamudram, Hanamkonda, Warangal District - 506 001

M. VENKAT NARSU  
ENVIRONMENTAL ENGINEER

Phone No: 0870-2577269.  
e-mail: [ce-wglu-tspcb@telangana.gov.in](mailto:ce-wglu-tspcb@telangana.gov.in)

Lr.No. /PCB/RO-WGL/2021 - 721

Dt: 21.02.2021

SHOW CAUSE NOTICE

Sub: TSPCB-RO-WGL – Hon'ble NGT in OA No. 23 of 2021 – M/s. Shriya Constructions, Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District – Notice issued – Reg.

- Ref:
1. Order No. 508-WGL/TSPCB/ZO-HYD/CFE/TS-iPASS/2017-48, Dt: 28.04.2017
  2. Order No.508-WGL/TSPCB/ZOH/TS-iPASS/CFO/2017-226, Dt: 03.11.2017
  3. Hon'ble NGT, Chennai – Original Application No. 23 of 2021 (SZ) filed by Sama Soma Narsaiah, R/o. Jangaon District & others Vs Union of India & others – Order dated 03.02.2021
  4. Inspection of the industry by the Board officials on 16.02.2021.

-o0o-

It is to inform that M/s. Shriya Constructions is located at Sy. No.1106 & 1107 of Ippagudem(V), Station Ghanpur(M), Jangaon District and involved in operation of Stone crusher unit – 500 TPD and Hot mix plant – 500 TPD. The stone crushing unit is located adjacent to Sri K. Thirumal Reddy, Building Stone & Road Metal Quarry located at Sy.No.1109, Ippagudem, Station Ghanpur (M), Jangaon District

WHEREAS vide reference 1<sup>st</sup> and 2<sup>nd</sup> cited, M/s. Shriya constructions has obtained the CFE from the Board vide order dated 28.04.2017 and CFO vide order dated 03.11.2017 with validity up to 31.10.2022 respectively.

Vide reference 3<sup>rd</sup> cited. Sri. Sama Soma Narsaiah, R/o. Jangaon District & others has filed an Original Application No. 23 of 2021 before the Hon'ble NGT, Chennai challenging the lack of EC conditions, violation of Mining License by the quarry i.e., Sri K. Thirumal Reddy, Building Stone & Road Metal Quarry located at Sy.No.1109, Ippagudem, Station Ghanpur (M), Jangaon District and also regarding violation of siting guidelines and pollution caused by the stone crusher unit & Hot mix unit located near the quarry.

The officials of this office has inspected the industry on 16.02.2021 and observed that the hot mix plant and the quarry are not in operation whereas the cone crushing section of the

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stone crusher is under maintenance. The following are the observations made during the inspection:

- a) The industry has not provided dust bunker for storing the dust, however it was observed that the old dust bunker was removed and kept outside as it was damaged.
- b) The industry has established ready mix plant without obtaining CFE of the Board and which is yet to be commissioned.
- c) The industry has not provided wind braking walls around the crusher but developed greenbelt with 5m width towards North, South and East. The quarry is located towards west side, but there is no greenbelt around the quarry.
- d) The industry has not covered the conveyor belts with GI sheets but covered the conveyor belt with green sun shade fabric.

In view of the above, you are hereby directed to take show cause why action should not be initiated against your industry for the non-compliance of CFO conditions stipulated by the Board and causing air pollution in surrounding area, under Section 33 (A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987. You are also directed to submit reply if any to this office within 07 days from the date of receipt of this notice, failing which action will be initiated without any further notice in the interest of Public Health and Environment.

To  
M/s. Shriya Constructions,  
Sy.No. 1106 & 1107, Ippagudem (V),  
Station Ghanpur (M), Jangaon District

ENVIRONMENTAL ENGINEER  
ENVIRONMENTAL ENGINEER  
Telangana State POLLUTION CONTROL  
BOARD REGIONAL OFFICE,  
WARANGAL

Copy submitted to:

1. The Member Secretary, TSPCB, Board office, Hyderabad for kind information
2. The JCEE, ZO, Hyderabad for kind information.

O/C (45)



TELANGANA STATE POLLUTION CONTROL BOARD  
REGIONAL OFFICE, WARANGAL

H.No. 1-8-269, Balasamudram, Hanamkonda, Warangal District - 506 001

M. VENKAT NARSU  
ENVIRONMENTAL ENGINEER

Phone No: 0870-2577269.

e-mail: ee-wglu-tspcb@telangana.gov.in

Notice No. /PCB/RO-WGL/2021-709

Date: 19.02.2021

NOTICE

Sub: TSPCB-RO-WGL - M/s. Shriya Constructions, Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District - Establishing Ready Mix Concrete Plant without obtaining CFE of the Board under Water & Air Acts - Notice - Issued - Reg.

Ref: Inspection of your industry by the Board officials on 16.02.2021

-o0o-

WHEREAS you are operating the industry in the name & style of M/s. Shriya Constructions is located at Sy. No.1106 & 1107 of Ipagudem(V), Station Ghanpur(M), Jangaon District and involved in operation of Stone crusher unit - 500 TPD and Hot mix pant - 500 TPD.

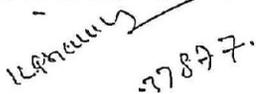
WHEREAS during inspection of your industry by the Board officials on 16.02.2021 observed that you are going for expansion by establishing Ready Mix Concrete Plant without obtaining CFE of the Board which required under Section 25 / 26 of Water (Prevention & Control of pollution) Act, 1974 and Section 21/22 of Air (Prevention & Control of pollution) Act, 1981 and amendments thereof.

In view of the above, you are hereby directed to take notice why action should not be initiated against your industry for establishing Ready Mix Concrete Plant in the premises of stone crushing unit without obtaining CFE of the Board under Section 33 (A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987. You are also directed to submit reply if any to this office within 07 days from the date of receipt of this notice, failing which action will be initiated without any further notice in the interest of Public Health and Environment.

To  
M/s. Shriya Constructions,  
Sy.No. 1106 & 1107,  
Ippagudem (V), Station Ghanpur (M),  
Jangaon District.

  
ENVIRONMENTAL ENGINEER  
ENVIRONMENTAL ENGR.  
Telangana State POLLUTION CONTROL BOARD  
REGIONAL OFFICE,  
WARANGAL

Copy submitted to the Joint Chief Environmental Engineer, T.S. Pollution Control Board, Zonal Office, Hyderabad for kind information.

  
19/02/21



46

Cell No. 9849437877

**M/s. SHRIYA CONSTRUCTIONS**

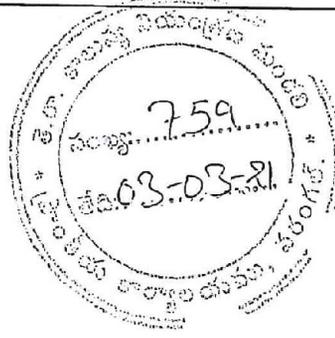
Sy.No. 1106 &amp; 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District

Ref.

Dt: 03.03.2021

To  
The Environmental Engineer,  
T.S. Pollution Control Board,  
Regional Office, Warangal.

Warangal Urban District.



Respected Sir,

|      |  |
|------|--|
| Sub: | M/s. Shriya Constructions, Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District - reply information submitted - Reg. |
| Ref: | 1. Lr.No. /PCB/RO-WGL/2021-709, Dt: 19.02.2021<br>2. Lr.No. /PCB/RO-WGL/2021-721, Dt: 25.02.2021   |

-o0o-

With reference to the above notice, we are herewith submitting the explanation with regard to the observations noticed during the inspection on 16.02.2021.

| S.No. | Conditions   | Explanation  |
|-------|--|--|
| 1.    | The industry has not provided dust bunker for storing the dust however it was observed that the old dust bunker was removed and kept outside as it was damaged.  | The previous dust bunker was damaged accidentally by a bulldozer within the premises and remnants of the old bunker present beside the crusher. The same will be repaired and installed.<br><i>The new dust Bunker is erected and a photo is enclosed for ready reference.</i>   |
| 2.    | The industry has established ready mix plant without obtaining CFE of the Board.   | With respect to reference 1 <sup>st</sup> cited, we have established RMC plant but not yet started the operations. We thought of taking the consent once the plant is ready for operation.   |
| 3.    | The industry has not provided wind braking walls around the crusher but developed greenbelt with 5m width towards North, South and East. The quarry is located towards west side, but there is no greenbelt around the quarry. | We have developed greenbelt around the stone crusher which is serving the purpose of wind breaking walls.<br>We have developed nearly 18 acres of green belt as on 2020 but we have recently cleared some green belt as some area was burnt accidentally during summer and some was cleared for RMC plant. We will develop green belt again in the remaining area. Satellite images earlier greenbelt is herewith attached. As of now we have approximately 10 acres dedicated green belt. |

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(47)

Cell No. 9849437877

## M/s. SHRIYA CONSTRUCTIONS

Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District

Ref.

Dt:.....

|    |   |  |
|----|---|--|
| 4. | The industry has not covered the conveyor belts with GI sheets but covered the conveyor belt with green sun shade fabric. | We are sprinkling water on the stone boulder during unloading and primary crushing section where majority emissions are reduced. We are using green HDPE net sun shade fabric for conveyor belts as they are more convenient for removing and installing whenever there is problem with the conveyor belt. |
|----|---|--|

Encls :- Photos, Google map.

Yours faithfully,

K. Shobha Rani

(K. Shobha Rani)

(48)

**EXEMPTION OF CERTAIN INDUSTRIES FROM OBTAINING CONSENTS  
(CFE & CFO) OF THE BOARD**

The Board has identified "66 Category of Small Scale Polluting Industries". The industries other than these 66 Category industries need not obtain Consents of the Board, an acknowledgement issued by the DIC would serve the purpose of Consents (Consent for Establishment and Consent for Operation).

In addition, Telangana State Pollution Control Board has also exempted White Category of industries (36 Nos.)

**LIST OF 66 SMALL SCALE POLLUTING INDUSTRIES NEED TO OBTAIN  
CONSENTS**

|     |  |
|-----|--|
| 1.  | Cement   |
| 2.  | Asbestos and Asbestos products   |
| 3.  | Refractories & Ceramic products  |
| 4.  | Calcium Carbide  |
| 5.  | Mining projects other than minerals  |
| 6.  | Lime manufacture   |
| 7.  | Dry coal processing / mineral processing industries like ore slatering /benefication, pelletization, pulverization etc., |
| 8.  | Coke making, coal liquification and fuel gas making industries   |
| 9.  | Stone crushers   |
| 10. | Fermentation and Distillery units  |
| 11. | Basic Drugs and Pharmaceuticals  |
| 12. | Sugar  |
| 13. | Fertilisers (Smeller units) & micro nutrients  |
| 14. | Dye & Dye intermediates  |
| 15. | Sulphuric Acid   |
| 16. | Petrochemical intermediates (such as DMT, Caprolactum LAP etc.,)   |
| 17. | Industrial explosives (including detonating fuse, safety fuse, nitrocellulose, electric generator, gum powder etc.,)     |
| 18. | Hydrocyanic acid and its derivates   |
| 19. | Alkalies (such as Soda ash, precipitated calcium carbonate, potassium hydroxide etc.                                     |
| 20. | Paints, pigments and varnishes.  |
| 21. | Resins   |
| 22. | Photographic chemicals   |
| 23. | Process involving chlorinated hydrocarbon  |
| 24. | Pesticides, insecticides, fungicide and herbicides (technical & formulation)   |
| 25. | Potassium Permanganate   |
| 26. | Metallic Sodium  |
| 27. | Manufacturing of lubricating oils  |
| 28. | Grinding of Zirconium oxide  |
| 29. | Pulp, Paper Board and News Print   |
| 30. | Tanneries  |

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|     |   |
|-----|---|
| 31. | Synthetic Rubber  |
| 32. | Butyl Rubber Tyres and Tubes  |
| 33. | Retreading of all types of tyres  |
| 34. | Iron and Steel Production   |
| 35. | Extraction and recovery of Zinc / Copper / Aluminium and Lead   |
| 36. | Metal Castings and Foundries  |
| 37. | Ferro Alloys  |
| 38. | Industries involving operations such as Pickling, degreasing, nitriding and phosphating   |
| 39. | Nickel and Cadmium Batteries  |
| 40. | Storage batteries (integrated with manufacture of oxide, lead and lead antimony alloy).   |
| 41. | Incineration plant for hazardous and non-hazardous wastes   |
| 42. | Electroplating and Galvanizing  |
| 43. | Welding Fluxes and electrodes.  |
| 44. | Manufacturing of power driven pumps, compressors, refrigeration units, firefighting equipment etc., (excluding assembling units). |
| 45. | Industrial gases (Nitrogen, Oxygen, Carbondioxide, Hydrogen, Acetylene etc)   |
| 46. | Glue and Gelatine   |
| 47. | Chlorine, Fluorine, Bromine, Iodine and their compounds   |
| 48. | Glass and Glassware   |
| 49. | Textiles (excluding handlooms and power looms upto 50 hp)   |
| 50. | Textiles, Dyeing and Printing.  |
| 51. | Surgical cotton and sanitary napkins  |
| 52. | Milk products (Skimmed milk, pasteurized milk, condensed milk, milk powder and baby food).  |
| 53. | Soap and Detergents (except cottage soap and detergent industries).   |
| 54. | Vanaspathi, Hydrogenated and refined and solvent extracted oils.  |
| 55. | Aquaculture project more than 5 hectares.   |
| 56. | Slaughtering of animals, rendering of bones and processing  |
| 57. | Processing of fish and prawn  |
| 58. | Fruits and Vegetables Processing.   |
| 59. | Cashew Nut Industries   |
| 60. | Tobacco re drying   |
| 61. | Paraboiled Rice Mill.   |
| 62. | Barium Carbonate & Barium based products.   |
| 63. | Oil reclamation units.  |
| 64. | Cashew industries.  |
| 65. | Chemical Industries   |
| 66. | The plastic carry bags/container manufacturing units of virgin plastics or recycled plastic or both and plastic recycling units   |

\* GOs pertaining to the above are attached.



(50)

ANNEXURE-IX

H I N N E A V I K E S I N  
**TELANGANA STATE POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, WARANGAL**

H.No. 1-8-269, Balasamudram, Hanamkonda, Warangal District - 506 001

M. VENKAT NARSU  
ENVIRONMENTAL ENGINEER

Phone No: 0870-2577269.

e-mail: ee-wglu-tspcb@telangana.gov.in

Order No. 2500/JGN/025/PCB/RO-WGL/2021- 95

Date: 16.06.2021

## ACKNOWLEDGEMENT

(For SSI Units other than 66 Categories only)

(See Rule No. 32-A of the Water (Prevention and Control Pollution) Rules 1994 and Rule No. 29-A of the Air (Prevention and Control Pollution) Rules 1994.)

The Consent application submitted by M/s. Shriya Constructions (Ready Mix Concrete Plant) to establish and to operate their unit at Sy.No. 1108/A, Ippagudem (V), Stn.Ghanpur (M), Jangaon District to produce Ready Mix Concrete Plant - 360 TPD is hereby acknowledged as the unit is not covered under Schedule No. IV & II of above said Rules. This acknowledgement is treated as consent of Telangana State Pollution Control Board, subject to the following conditions.

1. In case, of any expansion or change in manufacturing process, raw materials or products, a fresh application shall be submitted.
2. All the rules notified by the State and Central Governments under Environmental laws from time to time, which are applicable to this unit shall be complied with.
3. The industry shall comply with general standards notified by the Ministry of Environment and Forest. Government of India vide extra ordinary Gazetted notified No. 174, Dated 19<sup>th</sup> May 1993 as amended from time to time.
4. The unit should not be established in residential area or close to sensitive areas such as Hospitals, Monuments, Schools, Zoological Parks, etc.,
5. The officials of Telangana State Pollution Control Board may inspect the unit at any time to verify the compliance status and may also stipulate such conditions as are deemed to be fit.
6. All the aggregates stacked in the premises shall not be more than 3 mts of height and Handling of Cement, Sand, Fine aggregates shall be carried out by covered conveyor system.
7. Barricading all around the periphery of the plot boundary of height minimum 20 feet with tin sheets, same may extend above with netlon clothing whenever required.
8. Raw Material such as fine aggregates, coarse aggregates are to be wetted frequently.
9. Storage silos shall be equipped with dust collection system such as bag filters.
10. Internal work area shall be concreted / asphalted.
11. Two level tyre washing facility shall be provided at entry and exit points for transmit mixture vehicles.
12. Collection tank for collection of waste water generated from machine washing, truck washing etc shall be used for wetting of raw material so as to conserve water.
13. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit.
14. The industry shall maintain at a distance from the Road Land Boundary: National Highways - 50 mts, State Highways - 40 mts & MDR / Village Road - 20 mts.

Date: 16.06.2021

To  
Smt. Kunduru Shobharani,  
W/o. Kunduru Thirumal Reddy,  
C/o. M/s. Shriya Constructions (Ready Mix Concrete Plant),  
Sy.No. 1108/A, Ippagudem (V),  
Stn.Ghanpur (M), Jangaon District

ENVIRONMENTAL ENGINEER  
ENVIRONMENTAL ENGINEER  
Telangana State POLLUTION CONTROL  
BOARD REGIONAL OFFICE,  
WARANGAL

Copy Submitted to:

1. The Member Secretary, TSPCB, BO, Hyd for kind information.
2. The Joint Chief Environmental Engineer, TSPCB, ZO, Hyd for kind information.
3. The GM, DIC, Warangal Rural District for kind information.



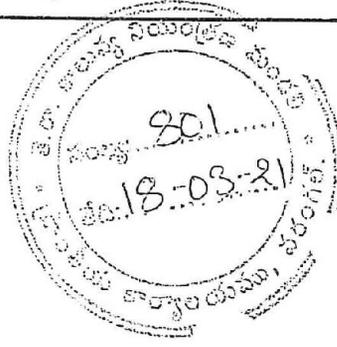
(51)

# M/s. SHRIYA CONSTRUCTIONS

# 1-9-1134, Sahakar Nagar, Hunter Road, Hanamkonda, Dist. Warangal (U) - 506 001.  
Email: shriyaconstructions9@gmail.com, Cell: 98494 37877

Date : 18/03/2021

To,  
The Environmental Engineer,  
TSPCB,  
Regional office,  
Warangal



Ref: Lr No. CFe/PCB/RO-WGL/MA/2021-758

Dt: 18/03/21

Sir,

It is to submit that we M/s Shriya Constructions, Survey No. 1106, 1107, IPP-judem (V) station Ghanpur (M) Tangren (Dist). Repaired and installed Dust bunker for storage of Stone Dust. We have also provided water sprinklers <sup>all</sup> on the conveyor belts and also provided closed cladding at the unloading point of Raw materials i.e. Stone boulders. We are also regularly sprinkling water on off haul Roads we have also laid metal roads in the industry premises. We have developed nearly 18 Acres of Green belt. Therefore it is kindly requested to conduct monitoring of air quality as all the precautionary measures are being taken to control all sources of air pollution, as stipulated in the CFe order issued by the board.

Thanking you Sir

Yours faithfully  
For: M/s. Shriya Constructions

K. Shobha Rani  
Managing Partner

ACCEPTED  
✓  
✓



BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

Original Application No. 23 of 2021 (SZ)

(Through Video Conference)

IN THE MATTER OF:

Sama Soma Narsaiah & Ors.



*Versus*

... Applicant(s)

Union of India and Ors.

... Respondent(s)

Date of hearing: 18.02.2022.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s):

Mr. Sravan Kumar.

For Respondent(s):

Mrs. M. Sumathi for R1.

Mrs. H. Yasmeen Ali for R2, R3, R5 to R8.

Ms. J. Dayana represented

Mr. T. Sai Krishnan for R4.

Mr. Ramesh Ganapathy for R9.

ORDER

1. As per order dated 12.04.2021, this Tribunal had considered the report submitted by the Joint Committee signed on 31.03.2021, e-filed on 09.04.2021 and extracted in Para (3) of the order and then, passed the following order:-

*"4. The counsel appearing for the applicant wanted to file objection to the report.*

*5. The counsel appearing for the 9<sup>th</sup> respondent submitted that they have already e-filed their response. But office says that no such response has been received.*

*6. The counsel for the 9<sup>th</sup> respondent is directed to verify the same and if there is any defect in the e-filing process, then they are directed to rectify the same before the next hearing date.*

*7. The Registry is directed to communicate this order to the members of the committee as well as the official respondents immediately through e-mail, so as to enable them to comply with the direction."*

2. Thereafter, the matter has been adjourned from time to time by successive notifications. Again, it was taken up on 28.06.2021, and on that date, this Tribunal had recorded the submission made by the learned counsel appearing for the applicant that huge noise has been caused on account of the operation of the unit, which has not been considered by the committee. So, this Tribunal had directed the committee to conduct noise level survey and submit a further report in this regard. It is also noted that if any violation is found, they are directed to submit the remedial measures to be taken to abate the same.

3. Further, the State Pollution Control Board was also directed to file a further report regarding the further action taken by them on the basis of the notice issued vide Annexure - XX attached to the Joint Committee report and the case was posted to 19.07.2021 for completion of pleadings, filing objections (if any) to the report and also for consideration of further report.
4. Thereafter, the matter has been adjourned from time to time by successive notifications and lastly, it was adjourned to today by notification dated 28.01.2022.
5. We have received the further report submitted by the Joint Committee dated 03.08.2021, e-filed on the same date which reads as follows:-

**"REPORT DATED: 26.07.2021 OF THE JOINT COMMITTEE  
CONSTITUTED BY HON'BLE NGT, SOUTH ZONE, CHENNAI IN  
OA No. 23 OF 2021 FILED BY SRI SAMA SOMA NARASIAH AND  
OTHERS VS UNION OF INDIA & OTHERS.**

*It is to submit that Sri Sama Soma Narasaiah and others have filed an Application before the Hon'ble National Green Tribunal, Southern Zone, Chennai (Application No. 23 of 2021) against M/s. K. Thirumal Reddy, Building Stone & Road Metal Quarry - 4.0 Ha. located at Sy.No. 1109, Ippagudem (V), Station Ghanpur (M), Jangaon District (9 Respondent) and the main prayer of the applicant is as follows:*

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(1) Appoint an independent experts committee to ascertain the ground situation at Ippagudem Stone mining Quarry, stone crusher and Tar/RCC Mix Plant run by Respondent No.9 for taking appropriate action.

(2) Direct the Respondent No. 1 to 4 to take action according to law on the Respondent No. 9 for violating the Mining lease and mandatory precautions fixed by way of siting guidelines by CPCB/TSPCB.

(3) Direct the Respondents 5, 6 & 8 to assess the damage caused to health of Population, houses, agriculture, bore wells and Ippagudem, Rangarayigudem, Komatigudem, Kotulabad, NarasingapuramTanda Villages of Janagaon District of Telangana State due to the polluting activities of Respondent No. 9.

(4) Direct the State of Telangana and Telangana PCB to implement the order dated 5.7.2016 in O.A. No, 3 of 2016 (SZ) Suo-Motu and submit the report.

The Hon'ble NGT, Chennai has heard the matter and passed orders dated 03.02.2021 constituting a Joint Committee comprising of

1. The District Collector, Jangaon District of Telangana State, or a Senior Officer not below the rank of Assistant Collector or Sub-Divisional Magistrate to be deputed by the District Collector ,

2. A Senior Officer from Telangana State Pollution Control Board (TSPCB) as designated by its Chairman,

3. A Senior Officer from the Directorate of Mining and Geology of concerned area and

4. A Senior Officer from State Environmental Impact Assessment Authority (SEIAA ) of Telangana State

The Hon'ble NGT directed the Joint Committee to inspect and verify the following:

1. The committee is directed to ascertain as to whether there is any violation of Siting criteria, compliance of the conditions imposed in the environmental Clearance as well as consent granted by the respective authorities, whether the pollution control mechanism provided are sufficient

to curb the possible noise as well air pollution, whether on account of the operation of the 9 respondent unit, there is any damage caused to nearby water bodies as alleged by the applicant and also environmental degradation and if so, what are all the remedial measures to be taken to restore the same apart from imposing environmental compensation for the damage caused to the environment on account of the alleged illegal activities of the 9<sup>th</sup> respondent.

II. The committee is also directed to ascertain as to whether the 9 respondent had exceeded the mining area or the quantity permitted and if so, what is the excess quantity mined on account of the alleged illegal mining and if so, what is the quantum of compensation that has to be collected towards royalty and penalty as per the concerned rules and also the cost required for restoring the damage caused on account of such illegal mining.

III. The committee is also directed to ascertain as to whether there was any health impact on account of the operation of the 9<sup>th</sup> respondent unit within a reasonable distance within which the possibility of the pollution may have impact.

IV. The committee is also directed to consider the question of directions issued by this Tribunal in O.A. No. 03 of 2016 (Suo-Motu based on the news item published in "Eenadu" Telugu Newspaper, dated 29.12.2015 Vs. The Chief Secretary, Government of Telangana and others dated 05.07.2016).

V. The committee is directed to submit the report to this Tribunal on or before 10.03.2021, by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hard copies to be produced as per rules.

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In this regard, as per the Hon'ble NGT orders dt.03.02.2021, the Joint Committee with the following officials was constituted:

- a. Sri Abdul Hameed, Additional Collector (Local Bodies), Jangaon District
- b. Sri P. Madhusudhan Reddy, Deputy Director, Mines & Geology, Warangal.
- c. Sri G. Gangadhar, Secretary, SEAC and representative SEIAA, Hyderabad.
- d. Sri M. Venkat Narsu, EE, TSPCB, RO-Warangal.

The Joint Committee has conducted inspection of the Building Stone & Road Metal Quarry, Stone Crushing Unit & Hot Mix Plant on 05.03.2021 & 18.03.2021 and submitted the report to Hon'ble NGT, South Zone on 09.04.2021 through e-filing duly verifying the contents of application filed in the Hon'ble NGT.

The Hon'ble NGT, South Zone vide order dated 28.06.2021 directed the Joint Committee to conduct Noise Level survey as well and submit a further report to the Tribunal in this regard. If there is any violation found, they are directed to submit the remedial measures to be taken to abate the same.

In this regard, the following is submitted:

It is to submit that the joint committee has conducted noise level survey through Telangana State Pollution Control Board, Zonal Laboratory, Warangal on 19.07.2021 at M/s. Shriya Constructions (Stone Crusher & Hot Mix Plant), Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District and also at Kasim Nagar & Narsingapur Thanda.

Kasimnagar is located at a distance of 401m towards East of Stone crusher and Narsingapur Thanda is located at a distance of 1140m towards South-East of the Stone crusher.

The noise monitoring details are as follows:-

| S.No.  | Monitoring location  | Observed Noise Level dB(A) Leq |                      |
|--|--|--------------------------------|----------------------|
| 1  | * Background noise at ( Bhokya pandu's House)  | 58.20                          |                      |
| 2.   | * Background noise at (Shek Goremiya's House)  | 54.60                          |                      |
| 3.   | ** Noise monitoring was conducted at source of (i.e., Jaw crusher and cone of industry) from 12.00 noon to 12:10 pm & 12:12 pm to 12:22 pm when the industry was in operation.                           | 84.07                          |                      |
| 4.   | ** Noise monitoring was conducted at the residence of Sri. Bhukya Pandu, H.No. 10-38/3A, Narsingapoor Tanda, Palakurthy (M), Jangaon Dist. From 12:40 pm to 13:10 pm when the industry was in operation. | 54.07                          |                      |
| 5.   | ** Noise monitoring was conducted at the residence of Sri. Shek Goremiya, H.No. 12-32, Kashimnagar, Station Ghanpoor (M), Jangaon Dist. From 13:19 pm to 13:49 pm when the industry was in operation.    | 54.40                          |                      |
| <b>Ambient Noise Standards* Schedule-III (Rule-3) of E(P) Act, 1986.</b> |  |                                |                      |
| Area Code  | Category of Area / Zone  | Day time dB(A) Leq             | Night time dB(A) Leq |
| A  | Industrial area  | 75                             | 70                   |
| B  | Commercial area  | 65                             | 55                   |
| C  | Residential area   | 55                             | 45                   |
| D  | Silence Zone   | 50                             | 40                   |
| 1. Day time shall mean from 6.00 am to 10.00 pm.                         |  |                                |                      |
| 2. Night time shall mean from 10.00 pm to 6.00 am.                       |  |                                |                      |
| Note:  | (*) Back ground Noise levels (Ambient Noise level) are measured at complainant's residence when the industry was not in operation.   |                                |                      |
|  | (**) Noise levels (Ambient Noise level) are measured when industry was in operation.   |                                |                      |

Ambient level noise monitoring report is herewith submitted as ANNEXURE - I.

Further it is to submit that the industry has taken necessary measures and complied with the National Ambient Air Quality Standards in respect of noise."

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6. Respondents No.1, 4 & 7 have filed their counter affidavit.
7. The learned counsel appearing for the State Pollution Control Board wanted some time to file the report as directed by this Tribunal.
8. The applicant is also at liberty to file their objections (if any) to the subsequent report filed.
9. The State Pollution Control Board and the applicant are directed to file their respective further report and objection (if any) to the report on or before **08.03.2022** by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules and parties are directed to get ready with the matter on **16.03.2022**.
10. For completion of pleadings, consideration of further report, filing objections (if any) to the report already filed and hearing, post on **16.03.2022**.

Sd/-  
Justice K. Ramakrishnan, JM

Sd/-  
Dr. Satyagopal Korlapati, EM

O.A. No.23/2021 (SZ)  
18<sup>th</sup> February 2022. Mn.